

(W)

**In The Central Administrative Tribunal**  
**Jaipur Bench, Jaipur**

OA./TA/MP. No..... 199

B.K. Bhagwanan Versus Union of India & others

Date of Order

CP 36/95 (6A) 21/92 Orders

21-4-98

D. B. not formed today.  
Be listed before D. B. on..... 18-8-98

Dy. Registrar  
C.A.T. Jaipur Bench

18-8-98

D. B. not formed today, 3-12-98  
Be listed before D. B. on.....

Dy. Registrar  
C.A.T. Jaipur Bench

3-12-98

D. B. not formed today, 19-5-98  
Be listed before D. B. on.....

Dy. Registrar  
C.A.T. Jaipur Bench

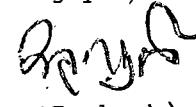
19.5.99

Mr.U.D.Sharma - Proxy of Mr.K.S.Sharma -  
Counsel for the petitioner

Mr.Azgar Khan - Proxy of Mr.M.Rafiq -  
Counsel for the respondents.

The learned counsel for the petitioner states that since the respondents have complied with the orders of the Tribunal dated 20.9.1994, therefore he does not want to press this Contempt Petition. Accordingly, the Contempt Petition is disposed of accordingly. Notices issued to the respondents are hereby discharged. Order accordingly.

  
(N.P. Nawani)  
Member (A).

  
(Ratan Prakash)  
Member (J).